

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 225 of 2018**

**Dated: 29<sup>th</sup> November, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**D.B. Power Ltd.**

**.... Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission  
& Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Vineet Tayal

Counsel for the Respondent(s) : Mr. S. Vallinayagam  
Mr. S. Amali for R-2

Ms. Ranjitha Ramachandran  
Mr. Poulkit Agrwal for R-3

Mr. Aashish Anand Bernad  
Mr. Paramhans for R-5

**ORDER**

The learned counsel appearing for the respondent no. 2 seeks four weeks more time to file reply. Accordingly, he is directed to file reply within four weeks' time i.e. on or before 02.01.2019 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed within four weeks' time i.e. on or before 27.01.2019 with advance copy to the other side.

List the matter on **28.01.2019.**

**(S. D. Dubey)**  
**Technical Member**

*mk/bn*

**(Justice N. K. Patil)**  
**Judicial Member**